

a retiring officer has been fixed and the disciplinary authority have ordered initiation of minor penalty proceedings against one Superintending Engineer and one Executive Engineer. The Vigilance Department of DDA has been asked to conduct detailed investigation in the remaining Three cases as reported by DDA.

(d): The Government has already decided to restructure the DDA and the number of actions have been taken in pursuance of this.

Fuel Saving Measures in Armed Forces Vehicles

8347. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any fuel saving measures in the vehicles being operated by the three Wings of the Armed Forces;

	<i>Petrol</i>	<i>Diesel</i>	<i>Kerosene</i>
Army	25%	10%	25%
Navy	20%	20%	-
Air Force	15%	10%	-

(iii) Upwards revision of consumption norms in terms of Kilometers per litre.

(iv) Training of drivers to improve driving habits for achieving fuel efficiency.

(v) Use of field kits for oil testing.

(vi) Use of multi grade lube oils.

(viii) Recovery of used engine oils.

(viii) Trials for use of compressed natural gas.

(c): As a result of the above measures, substantial savings by way of reduced consumption of fuel oil have been achieved, and

(b) if so, the details thereof; and

(c) the results achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE: (SHRI MALLIKARJUN)

(a): Yes, Sir.

(b): Several measures have been taken by the Defence Services to reduce the fuel consumption. These measures include the following:-

(i) Introduction of fuel efficient vehicles.

(ii) imposition of cuts in consumption of fuel oils taking 1987-88 as the base year for Army and 1989 as the base year for Air Force and navy. During 1992-93, the following cuts were imposed in the consumption of diesel, petrol and kerosene by the three Defence Services:-

expenditure has been limited within Budget allocations in spite of increases in the administered prices.

Fee for Conversion of Leasehold Into Freehold

8348. DR. ASIM BALA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether double story single unit houses constructed by DDA on 40 sq. yds plots in Janakpuri are exempted from payment of fee for conversion into freehold; and

(b) if not, the reason for discriminating them from 50 sq. meters plots which are to tally

exempted from free?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) As per Scheme of conversion, the flats/tenements falling under janata category have been exempted from the payment of conversion charges, whereas the flats mentioned above in part (a) are of LIG category.

Restructuring of Sick Public Sector Undertakings

8349: SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering to set up expert committees for re-structuring the sick public sector undertakings in the services sector;

(b) if so, whether these committees are proposed to work out a revival package for these undertakings; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF

INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a): no, Sir.

(b) and (c): Do not arise.

Production of Caustic Soda

8350. SHRI HARISH NARAYAN PRABHU ZANTYE Will the PRIME MINISTER be pleased to state:

(a) the total requirement? production and import of Caustic Soda in the country during each of the last three years and the projected requirement during the Eighth Five Year plan period;

(b) whether the private parties are entrusted with supply of Soda Ash and Caustic soda required by the public sector undertakings; and

(c) the arrangement made for procuring the same along with the commission paid to such private parties during last one year?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO) (a): No demand estimated has been made for Caustic Soda for the Eighth Five Year Plan Period. The production and imports of Caustic Soda, to the extent available, during the last 3 years are as under:-

<i>Year</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92</i>
		<i>(figures in Metric Tonnes)</i>	
Production	9,70,754	10,40,906	10,80,585
Import	N.A.	66,446	53,481

(b) and (c): There is no statutory control over distribution and price of Soda Ash and Caustic Soda and the chemicals are freely available in the market.

Over Charging by Pharmaceutical Units.

8351. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state: